

**GOVERNMENT OF INDIA
TEXTILES
LOK SABHA**

UNSTARRED QUESTION NO:706

ANSWERED ON:25.02.2011

PROMOTION OF HANDLOOM SECTOR

Choudhary Shri Harish;Jakhar Shri Badri Ram ;Singh Shri Ijyaraj

Will the Minister of TEXTILES be pleased to state:

(a) the details of schemes being implemented by the Government for the development of handloom sector in the country and funds allocated/released and utilised thereunder during each of the last three years and the current year, State/UT wise;

(b) the employment opportunities generated by the handloom sector in the country, State/UT-wise; and

(c) the steps taken/to be taken by the Government to boost handloom sector, increase employment opportunities and achieve the target set for the sector?

Answer

MINISTER OF STATE IN THE MINISTRY OF TEXTILES(SMT. PANABAACA LAKSHMI)

(a) & (c): In order to promote the Handloom Sector, the Government of India has taken a number of new initiatives such as training programmes for skill up-gradation and technical development, aggressive marketing efforts, strengthening of Apex handloom organizations and by taking unique social security measures like providing Health Insurance and Life Insurance to the weavers and their families. During the XI Plan period the Government of India is implementing following schemes:

1. Integrated Handlooms Development Scheme (IHDS)

2. Handloom Weavers' Comprehensive Welfare Scheme (HWCWS)-comprises of two components: (a) Health Insurance Scheme; (b) Mahatma Gandhi Bunkar Bima Yojana.

3. Marketing and Export Promotion Scheme (MEPS)

4. Mill Gate Price Scheme (MGPS)

5. Diversified Handloom Development Scheme(DHDS)

State-wise releases are made under two schemes i.e Integrated Handloom Development Scheme (IHDS) and Marketing and Export Promotion Scheme (MEPS). Details of State-wise releases for the last 3 years and current year 2010-2011 are annexed at Annexure 'A-A-1'.

(b): As per Third Census of Handloom Weavers (2009-10), the State-wise handloom weavers and allied workers employed in the handloom sector is annexed at Annexure 'B'.